

**BEFORE THE NATIONAL GREEN TRIBUNAL (SZ),  
AT CHENNAI**

**O. A. No 189 of 2020**

Anumula Revanth Reddy

....Applicant

-Vs-

The State of Telangana  
Rep. by its Chief Secretary  
Secretariat, Hyderabad  
And 8 others

....Respondents

**REPLY FILED ON BEHALF OF THE 7<sup>th</sup> RESPONDENT**

I, D. Amoy Kumar S/o D. Ashok aged about 39 years working as District Collector, Ranga Reddy District do hereby solemnly affirm and sincerely state as follows:

1. I submit that, I am the 7<sup>th</sup> respondent herein and as such I am acquainted with the facts and circumstances in official capacity.

2. In reply to Para 2 & 9, it is to submit that, team comprising of Revenue & Irrigation officials have inspected Narsingi Lake -2 (Lake Id No 2939) falling in Sy Nos 272 to 274 of Puppalguda Village, Gandipet Mandal and the said inspection revealed that

1) The said Narsingi Lake – 2 (Lake Id No 2939) is situated adjacent (South side) to Bulkapur Nala which is a disused Nala and on Northern side to Osman Sagar lake water pipe line.

2) As per the Village map, there is no water body existed in the location and recorded as "Patta lands." Further, during the physical inspection as well, there is no water body found existing in the said location.

3) As per Survey of India Topo sheet, a dry pond is shown in the location and mapping is done by collecting Geo-coordinates from Topo sheet (E44M7) and arrived to an extent of Ac 8-00 gts.

4) Further, as observed from Google map from the year 2003, there is an impression of small water body in Sy. Nos 272 to 274 of Puppalguda Village, Gandipet Mandal (The Google maps for the years 2003, 2010, 2015 & 2020 are enclosed).

  
D. Amoy Kumar

3. In reply to Para 4, 5, 6 & 19, the Dy. E.E. & Tahsildar, Gandipet and others have submitted a joint inspection report regarding Narsingi Lake-2 and other channels stating that the boundaries of land in Sy.Nos. 217/p, 218, 219, 220, 221, 222, 223, 224, 225 of Narsingi Village and Sy.Nos. 263, 264, 265, 266, 267/p of Puppalguda Village, Gandipet Mandal were demarcated duly verifying Revenue records and Maps with Tippon and noticed that

a) As per Survey of India Topo Sheet No. E44M7 one 1<sup>st</sup> order stream is passing through the site and it is revealed that the stream is connected into Storm water drain leads to Muskin Cheruvu along with Radial Road No. 5. Further as per Village map and Revenue Record, there is no stream existing.

b) Further, noticed that one more stream is passing through the South East boundary of Sy. Nos. 218 & 219 of Puppalguda of M/s. DLF Home Developers Limited and is existing in Village Revenue map. Further, the alleged towers are located about 16 mts to 20 mts away and do not obstruct the said stream.

c) The State Level Environment Impact Assessment Authority has passed general comments stating that M/s. DLF Home Developers Ltd., has not encroached/obstructed/damaged the flow of natural water from Narsingi Lake - 2, Mushkin cheruvu to Nagireddy kunta, they are not located adjacent to the project site and there is no common water channel connecting these (3) water bodies. The NOC from Irrigation Dept., is required only in case, if the project site is bounded by any water body or any notified/defined water channels/streams passing through the project site. In the present case the NOC from Irrigation may not be required.

4. In reply to Para 7 & 11, it is to submit that the Executive Engineer, I&CADD, I.B. Division vide Lr. No. EE/IB/HYD/DB/D2/2020-21/2199 dated 11.12.2020 addressed M/s. Phoenix Global Spaces Pvt. Ltd has informed that Bulkapur Nala, a buffer of 9.00 meters has to be maintained from the revenue boundary of the Nala as per G.O. Ms. No. 168 MA&UD Dept., dated 07.04.2012 and similarly a buffer of 30.00 meters has to be maintained from the boundary of Gandipet raw water intake as per GO Ms. No. 111 MA&UD (II) Dept., dated 08.03.1996 and advised to approach Revenue department for the purpose of marking the boundary of Bulkapur Nala as per Village map."

5. In reply to Para 8, it is to submit that the State Level Environment Impact Assessment Authority has reported that, the company has submitted its proposal along with detailed report, maps and presentation in the State Level Appraisal Committee (SEAC) meeting held on 18-08-2015, 17-11-2018 & 09-12-2015 and after examination of the site position and impact on environment in accordance with EIA Notification, 2006, the SEAC & SEIAA has issued the Environmental

Clearance vide No. SEIAA/TS/RRD-71/2015, dated 31-12-2015 to the project. Further, it is to submit that the State Level Environment Impact Assessment Authority (SEIAA), Govt. of India vide SEIAA/TS/OL/RRD-576/2020 dt. 06.08.2020 has informed that

“The State Level Environment Impact Assessment Authority (SEIAA) granted permission for Commercial Office Complex in favour of M/s. Phoenix Global Spaces Pvt., Ltd., in Sy Nos 272/1, 273/1 of Puppalguda Village, Gandipet Mandal.”

Further, the Telangana State Pollution Control Board, Hyderabad vide Order No.60/TSPCB/CFE/RRD/RO-RR-/HO/2020-1369 dt. 09.12.2020 has issued Consent Order for establishment in favour of M/s Phoenix Global Spaces Pvt. Ltd., in Sy. Nos. 272/1, 273/1 of Puppalguda village, Gandipet Mandal.

7. In reply to Para 10, the Superintending Engineer, HL & WBM circle, Hyderabad has inspected the site in Sy Nos 271 to 274 on 30.7.2013 and observed that Survey of India Map shows an indication of existence of water body in the said land without exhibiting the water colour in it. Further, reiterated that the low ground slushy in condition in the said site might be due to the diversion of the water into the said site from the Bulkapur nala (disused canal), whose continuity was disturbed at the time of construction of ORR and service road without connecting the Bulkapur nala, owing to which water is stagnating in the said site.

The location sketch map depicting the land in said Sy Nos corresponding to streams (as per village map and Survey of India Topo sheet map) and same super imposed on Village Revenue maps & Topo sheet maps along with permissions/NOCs issued at various levels are enclosed herewith for kind perusal.

Therefore, I pray that this Hon'ble Tribunal may be pleased to dismiss the case and pass such further or other orders as deemed fit.

63  
DEPONENT  
COLLECTOR  
Ranga Reddy Dist.

**VERIFICATION**

I, D. Amoy Kumar S/o D. Ashok aged about 39 years working as District Collector, Ranga Reddy District, do hereby declare that the contents are true and correct to the best of my knowledge and the information available on records.

Hence, verified on this the 24<sup>th</sup> day of February, 2021.

62  
**DEPONENT**  
**COLLECTOR**  
Ranga Reddy Dist.